

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 19.6.06

copy of Order may
be sent to the
applicant on his address

~~26-6-06~~

Vh
26/6/06
S-O (J)

Order dated 19.6.2006

This case has been filed
in person. On the last
occasion, i.e., on 10.4.2006,
when the matter was called,
the applicant did not appear.
Similar is the case on
subsequent occasions.
It therefore, appears that
the applicant has lost
interest in this case.
Accordingly, the OA is
dismissed for default.

Chairman

Member(A)